



भारतीय दूरसंचार विनियामक प्राधिकरण

महानगर दूरसंचार भवन, जवाहर लाल नेहरु मार्ग,
(पुराना मिनटो रोड), नई दिल्ली-110002

TELECOM REGULATORY AUTHORITY OF INDIA

Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg,
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Dated the 18th January, 2011

DIRECTION

Subject: Direction in exercise of power conferred upon the Authority under clause (b) of sub-regulation (2) of regulation (1) of the Telecommunication Mobile Number Portability Regulations, 2009 (08 of 2009).

No. 116-1/2010-MN ----- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as the "TRAI Act", has been entrusted with discharge of certain functions, *inter alia*, to regulate the telecommunication services, protect the interests of consumers of the telecom sector, ensure technical compatibility and effective inter-connection between different service providers, lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect the interest of the consumers of telecommunications service;

2. And whereas the Authority had, in exercise of the powers conferred by section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11 of the TRAI Act, 1997, made the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) (hereinafter referred to as the "principal regulations");

Contd.....P.2-

3. And whereas the Authority issued the Telecommunication Mobile Number Portability (Second Amendment) Regulations, 2010 (05 of 2010) dated 24th November, 2010, inter alia, providing that regulations 6, 7, 8, 9, 10, 11, 12 and 13 of the principal regulations shall come into force in Haryana Service area on 25th November, 2010 and in other service areas, as may be specified by direction issued by the Authority, from time to time.

4. Now therefore, the Authority, in exercise of the powers conferred by clause (b) of sub-regulation (2) of regulation (1) of the Telecommunication Mobile Number Portability Regulations, 2009 (08 of 2009) and for ensuring compliance with the terms and conditions of the licence and for protecting the interest of the consumers of the telecom sector hereby directs that regulations 6, 7, 8, 9, 10, 11, 12 and 13 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) shall come into force in all telecom service areas in the country from 20th January, 2011.


(Sudhir Gupta)

Pr. Advisor (Mobile Network)

To,

All the CMTS, UASL, MNP Service Providers